X111/36 ASSAM ACT XIII OF 1936. THE GOALPARA TENANCY (AMENDMENT) ACT, 1936. [Published in the Assam Gazette of the 23rd December 1936.] AnAct further to amend the Goalpara Tenancy Act, 1929. Whereas it is expedient further to amend the Goalpara Tenancy Act, 1929; And whereas the previous sanction of the Governor General, required by sub-section (3) of section 80A of the Government of India Act, has been obtained to the passing of this Act. It is hereby enacted as follows :-1. This Act may be called the Goalpara Short title. Tenancy (Amendment) Act, 1936. Amendment 2. The words "within six months of the transfer" in section 8, sub-section (1) of section 8. of the Goalpara Tenancy Act, 1929 I of 1929. (hereinafter referred to as the principal Act) shall be deleted. 3. The word "entertained" in section 8, sub-section (2) of the principal Act shall be replaced by the words "decreed or 4. The entire sub-section (3) of section 8 of the principal Act shall be deleted. 5. The word "shall" in the sub-clause (ii) of Amendment the second proviso to sub-section (1) of section 57 of the principal Act of section 57. shall be replaced by the word 'may' and in the same sub-clause the words "at the rate mentioned in section 56" shall be replaced by the words "at the rate the Court may direct".

Price-Indian: 1 a.]

[English: 1d.

A. G. P. (Leg)No. 171-400+400-25-1-1937.